

National Company Law Tribunal

Allahabad Bench

CP NO. 32/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE COMPANY: *M/s. Carpo Electronic Ltd & Bankers Agrifoods Pvt Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *391/394 of Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Adesh Tandon</i>	<i>PCS</i>	<i>Applicant</i>	<i>Adesh Tandon</i>
2.	<i>M.K. Bagri</i>	<i>OL And</i>	<i>Co. Director</i>	<i>M.K. Bagri</i>
3	<i>KULDEEP SINGH</i>	<i>STA</i>	<i>O.L.</i>	<i>K.Singh</i>

CP No.32/ALD/2016

Sh. Adesh Tandon, PCS for the petitioner. Sh. M.K. Bagri learned OL for the Central Govt.

In the present matter comments/objection from the Income Tax Department are still awaited, despite a proper communication dated 24.11.2017 issued from the Registry of this Tribunal as well as by the petitioner company.

Hence, a final opportunity is granted to the Income Tax Department to offer its comments/objection, if any, on Sanction of the proposed company scheme, failing which, this Court may presume that it has no specific say in the present matter.

A copy of this order be communicated to the Income Tax Department.

Hence, the matter is adjourned to 11th December, 2017.

Sd

H.P. Chaturvedi, Member (Judicial)

Dated:05.12.2017

Typed by:
Md.Zaid
(Stenographer)